

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 204 OF 2018

Dated: 15th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BEML Limited

... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Yash Prakash
Mr. K. Gangadharan

Counsel for the Respondent (s) : Ms. Ragima R. for R-2
Mr. Ashok Bannidinni for R-4

ORDER

The learned counsel appearing for the second Respondent submitted that the reply will be filed during the course of the day after duly serving copy to the other side.

Submissions of the learned counsel for the second Respondent, as stated supra, are placed on record.

The learned counsel appearing for the Appellant is granted two weeks' time to file rejoinder to the reply filed by the Respondent No.2 after duly serving copy to the other side.

The learned counsel appearing for the Respondent No.4 prays for four weeks' time to file the reply. The learned counsel appearing for the Respondent No.4 is granted four weeks' time to file reply i.e. on or before 15.04.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 15.05.2019 after duly serving copy on the other side.

List the matter on **03.07.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

mk/bn